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RA No.59/2004 In
OA No.1086/1993

New Delhi this the 7th day of May 2004.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)
HON'BLE MR. S.A. SINGH, MEMBER (ADMNV)

Ajay Kumar -Applicant

(By Advocate: Shri Yogesh Sharma)

-Versus-

Commissioner of Police and another -Respondents

ORDER (ORAL)

By Mr. Shanker Raju, Member (J):

Heard Shri Yogesh Sharma, learned counsel for review applicant.

2. This review application is directed against an order passed by this Tribunal on 8.7.1993 dismissing the OA, where a challenge had been made to an order of termination dated 13.9.1991 passed under Rule-5(1) of the Central Civil Services (Temporary Service) Rules, 1965 on merit.

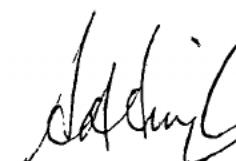
3. An MA for condonation of delay under Section-5 of the Limitation Act is accompanied where it is stated that after the decision, applicant engaged his counsel in October 2003 who on account of preparation of judicial examination filed this review in February 2004.

4. Limitation for filing a review is one month from the date of receipt of the copy of the order as per section-22 (3) (f) of the Administrative Tribunals Act, 1985.

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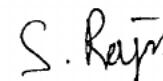
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the delay on justifiable grounds, MA does not show either sufficient cause for justified grounds as to delay in filing the present RA after 10 years from the date of delivery of the order by the Tribunal on 8.7.1993. RA is hopelessly barred by limitation and is accordingly dismissed.



(S.A. Singh)
Member (A)

7-5-04
san.



(Shanker Raju)
Member (J)

7-5-04